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OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

New Delhi, Dated: 26/4 March, 1985


NOTIFICATION  
INCOME TAX

No. 6177 (F.No. 261/1/84-ITJ): In exercise of the powers conferred by sub-section(1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes hereby makes the following amendment to the schedule appended to the Board's notification No. 6074(F.No. 261/1/84-ITJ) dt. 19.12.84.

- 1) In the said schedule against the jurisdiction of AAC, Range Asansol item No. (8) "Hooghly" shall be deleted and item No. 9 shall be renumbered as item No. '8'.
- 2) In the said schedule against the jurisdiction of AAC, Range-XVIII, Calcutta the following shall be added as item No. (3).

" 3 Hooghly"


This notification shall take effect from 1.4.85.

  
(KALYAN GHAND)  
UNDER SECRETARY  
CENTRAL BOARD OF DIRECT TAXES

To  
The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy to:- The

- 1) The Commissioner of Income-tax, West Bengal, Calcutta.
- 2) The Registrar, Income-tax Appellate Tribunal, Bombay.
- 3) A. D. I. (R&P) Bulletin, New Delhi.
- 4) AD, VI/E. D. Sections.
- 5) ITCC section (2 copies)
- 6) The Joint Secretary & Legal Advisor, Ministry of Law, Shashtri Bhavan, New Delhi.

  
(KALYAN GHAND)  
UNDER SECRETARY  
CENTRAL BOARD OF DIRECT TAXES